BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 366 of 2017 in C.P. (I.B) No. 114/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

Name of the Company:

Vikash Gautamchand Jain IRP.

V/s.

Vinod Gangaram Dutta & Anr.

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Lasu Kallian

Advocate

Xp Beaul

Tem P

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ORDER

Learned Advocate Mr. Raju Kothari present for Applicant (IRP). None present for Respondent in IA 366/2017.

Applicant to file resolution of 1st meeting of COC held on 18.10.2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing on Respondent (directors) along with copy of order and file proof of service.

List the matter on 16.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 09th day of November, 2017.